

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 203  
IB-443/ND/2020

**IN THE MATTER OF:**

**M/s. Reliance Horne Finance Ltd.**

**...PETITIONER**

**Vs.**

**M/s. World Window Impex (India) Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 16.03.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Akhil Sachar, Advocate  
For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the petitioner/Financial-creditor. No one has appeared on behalf of the corporate-debtor at the time of hearing of the matter. Therefore, in the interest of justice, matter is adjourned to 22.04.2020.

-s d-

**(V.K. Subburaj)  
Member (T)**

-s d-

**(P.S.N. Prasad)  
Member (J)**

(Meenu)